

18.00 hrs.

DEMANDS FOR GRANTS (GENERAL),
1990-91

Ministry of Civil Aviation Ministry of
Commerce Ministry of Communications
etc

[English]

MR. DEPUTY SPEAKER: Now, we will guillotine I shall now put the outstanding Demands for Grants discussion relating to the Ministries/Departments to vote.

SHRI P. CHIDAMBARAM (Sivaganga): Sir, would you allow us to ask some questions about the other Ministries whose Demands have not been discussed?

MR. DEPUTY SPEAKER: No. At the time of guillotine, we do not do that.

SHRI P. CHIDAMBARAM: The practice is that we do put some questions; Ministers will be there. Why cannot you allow a few Members to ask a few questions?

MR. DEPUTY SPEAKER: You have the occasion at the time of discussing the Finance Bill and the Appropriation Bill.

SHRI P. CHIDAMBARAM: This has been the practice for several years, Sir.

MR. DEPUTY SPEAKER: This is not correct, Mr. Chidambaram. At the time of discussing the Appropriation Bill and the Finance Bill, you have occasions to raise those questions.

SHRI P. CHIDAMBARAM: The practice is that we do allow a few Members to make a mention. This is what has happened in the past. At the time of guillotine, all the Ministers will be present. (*Interruptions*)

MR. DEPUTY SPEAKER: No. We do not do that. Please take your seat.

(*Interruptions*)

MR. DEPUTY SPEAKER: When you discuss the Appropriation Bill you have the occasion to raise or put questions, provided you have given the notice. At the time of discussing the Finance Bill also, you can express your views. But not when you are putting the Demands under guillotine to the House.

(*Interruptions*)

SHRI P. CHIDAMBARAM: This is the practice which was adopted (*Interruptions*)

PROF. P. J. KURIEN (Mavelikara): This is the reply to our cooperation! (*Interruptions*)

SHRI P. CHIDAMBARAM: If your ruling is that the practice is changed, then we accept. But please do not say that it is not the practice. This has been the practice; all the Ministers will be present at the time of guillotine; All the Ministers will be present at the time of guillotine; questions were asked; Ministers respond. This has been the practice and everybody know about it. (*Interruptions*)

MR. DEPUTY SPEAKER: Mr. Chidambaram, you are not correctly informed on this point; I am told that not even on a single occasion, this has happened.

MR. DEPUTY SPEAKER: Mr. Chidambaram, you have the opportunity at the time of discussing the Appropriation Bill.

(*Interruptions*)

SHRI P. CHIDAMBARAM: If it is a new ruling, we accept. (*Interruptions*)

PROF. P. J. KURIEN: All along, it has been the practice that on those Ministries which were not discussed, some questions were allowed for seeking Clarifications. (*Interruptions*)

MR. DEPUTY SPEAKER: It is not necessary for other Members to comment. I

will convince Mr. Kurien that it is not done and we will not do it. At the time of discussing the Appropriation, he can do it.

(Interruptions)

MR. DEPUTY SPEAKER: I shall now put the outstanding Demands for Grants relating to the Ministries/Departments to vote.

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President, out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1991, in respect of the heads of Demands entered in the second column thereof against:-

- 1) Demand No. 6 relating to the Ministry of Civil Aviation;
- 2) Demand Nos. 7 and 8 relating to the Ministry of Commerce;
- 3) Demand Nos. 9 to 11 relating to the Ministry of communications;
- 4) Demand Nos. 19 to 21 relating to the Ministry of Energy;
- 5) Demand No. 22 relating to the Ministry of Environment and Forests;
- 6) Demand Nos. 24 to 27, 29, 30 and 32 to 36 relating to the Ministry of Finance;
- 7) Demand Nos. 37 and 38 relating to the Ministry of Food and Civil Supplies;
- 8) Demand No. 39 relating to the Ministry of Food Processing Industries;

- 9) Demand Nos. 40 and 41 relating to the Ministry of Health and Family Welfare;
- 10) Demand Nos. 54 and 55 relating to the Ministry of Information and Broadcasting;
- 11) Demand No. 57 relating to the Ministry of Law and Justice;
- 12) Demand No. 58 relating to the Ministry of Parliamentary Affairs;
- 13) Demand No. 59 relating to the Ministry of Personnel, Public Grievances and Pensions;
- 14) Demand Nos. 60 and 61 relating to the Ministry of Petroleum and Chemicals;
- 15) Demand Nos. 62 and 63 relating to the Ministry of Planning;
- 16) Demand No. 64 relating to the Ministry of Programme Implementation;
- 17) Demand Nos. 65 to 67 relating to the Ministry of Science and Technology;
- 18) Demand Nos. 68 and 69 relating to the Ministry of Steel and Mines;
- 19) Demand Nos. 70 to 72 relating to the Ministry of Surface Transport;
- 20) Demand No. 73 relating to the Ministry of Textiles;
- 21) Demand No. 74 relating to the Ministry of Tourism;
- 22) Demand Nos. 75 to 77 relating to the Ministry of Urban Development;
- 23) Demand Nos. 80 and 81 relating to the Department of Atomic

- Energy;
- 24) Demand No. 82 relating to the Department of Electronics;
- 25) Demand No. 83 relating to the Department of Ocean Development;
- 26) Demand No. 84 relating to the Department of Space;

- 27) Demand No. 85 relating to Lok Sabha;
- 28) Demand No. 86 relating to Rajya Sabha; and
- 29) Demand No. 88 relating to the Secretariat of the Vice-President."

The motion was adopted

STATEMENT

Demands for Grants in respect of Ministry of Civil Aviation, Ministry of Commerce, Ministry of Communications etc., for the year 1990-91 voted by Lok Sabha

No. and Name of Demand	Amount of Demand for Grant on Account voted by the House on 28th March, 1990		Amount of Demand for Grant to be voted by the House	
	1	2	3	
	Revenue Rs.	Capital Rs.	Revenue Rs.	Capital Rs.
MINISTRY OF CIVIL AVIATION				
6. Ministry of Civil Aviation	19,42,00,000	1,25,00,000	58,25,00,000	3,76,00,000
MINISTRY OF COMMERCE				
7. Department of Commerce	616,79,00,000	94,16,00,000	1850,36,00,000	282,49,00,000
8. Department of Supply	6,85,00,000	—	20,57,00,000	—
MINISTRY OF COMMUNICATIONS				
9. Ministry of Communications	2,02,00,000	—	6,05,00,000	—
10. Postal Services	327,35,00,000	13,40,00,000	982,04,00,000	40,20,00,000

No. and Name of Demand	Amount of Demand for Grant on Account voted by the House on 28th March, 1990	Amount of Demand for Grant to be voted by the House
1	2	3
11. Telecommunication Services	1041,57,00,000	3124,70,00,000
MINISTRY OF ENERGY		
19. Department of Coal	38,60,00,000	115,79,00,000
20. Department of Power	97,18,00,000	291,54,00,000
21. Department of Non-Conventional Energy Sources	30,06,00,000	90,18,00,000
MINISTRY OF ENVIRONMENT AND FORESTS		
22. Ministry of Environment and Forests	66,69,00,000	200,06,00,000
MINISTRY OF FINANCE		
24. Departmental of Economic Affairs	108,29,00,000	318,89,00,000
25. Currency, Coinage and Stamps	75,56,00,000	226,69,00,000
		180,11,00,000 156,76,00,000

No. and Name of Demand	Amount of Demand for Grant on Account voted by the House on 28th March, 1990	Amount of Demand for Grant to be voted by the House
1	2	3
26. Payments to Financial Institutions	64,67,00,000	193,25,00,000
27. Pensions	125,16,00,000	375,48,00,000
29. Transfers to State Governments	955,42,00,000	2866,27,00,000
30. Loans to Government Servants etc.	—	—
32. Department of Expenditure	26,77,00,000	80,31,00,000
33. Audit	64,35,00,000	193,06,00,000
34. Department of Revenue	33,43,00,000	44,21,00,000
35. Direct Taxes	55,13,00,000	165,41,00,000
36. Indirect Taxes	87,09,00,000	261,25,00,000
MINISTRY OF FOOD AND CIVIL SUPPLIES		
37. Department of Food	594,17,00,000	1782,52,00,000
	41,52,00,000	124,57,00,000

No. and Name of Demand	Amount of Demand for Grant on Account voted by the House on 28th March, 1990	Amount of Demand for Grant to be voted by the House
1	2	3
38. Department of Civil Supplies	2,15,00,000	3,05,00,000
MINISTRY OF FOOD PROCESSING INDUSTRIES		
39. Ministry of Food Processing Industries	5,70,00,000	8,71,00,000
MINISTRY OF HEALTH AND FAMILY WELFARE		
40. Department of Health	128,66,00,000	125,32,00,000
41. Department of Family Welfare	188,98,00,000	4,00,000
MINISTRY OF INFORMATION AND BROADCASTING		
54. Ministry of Information and Broadcasting	23,12,00,000	5,14,00,000
55. Broadcasting Services	179,06,00,000	259,60,00,000

No. and Name of Demand	Amount of Demand for Grant on Account voted by the House on 28th March, 1990	Amount of Demand for Grant to be voted by the House
1	2	3
MINISTRY OF LAW AND JUSTICE		
57. Law and Justice	19,73,00,000	59,18,00,000
MINISTRY OF PARLIAMENTARY AFFAIRS		
58. Ministry Parliamentary Affairs	25,00,000	75,00,000
MIISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS		
59. Ministry of Personnel, Public Grievances and Pensions	11,10,00,000	33,31,00,000
MINISTRY OF PETROLEUM AND CHEMICALS		
60. Department of Petroleum and Natural Gas	25,42,00,000	76,26,00,000
61. Department of Chemicals and Petrochemicals	3,48,00,000	10,43,00,000
		3,07,00,000

No. and Name of Demand	Amount of Demand for Grant on Account voted by the House on 28th March, 1990	Amount of Demand for Grant to be voted by the House	3
1	2	3	3
MINISTRY OF PLANNING			
62. Planning	12,67,00,000	38,01,00,000	10,27,00,000
63. Department of Statistics	10,80,00,000	44,49,00,000	—
MINISTRY OF PROGRAMME IMPLEMENTATION			
64. Ministry of Programme Implementation	21,00,000	64,00,000	—
MINISTRY OF SCIENCE AND TECHNOLOGY			
65. Department of Science and Technology	57,05,00,000	173,91,00,000	23,06,00,000
66. Department of Scientific and Industrial Research	60,68,00,000	182,05,00,000	4,13,00,000
67. Department of Biotechnology	16,27,00,000	48,80,00,000	90,00,000

No. and Name of Demand	Amount of Demand for Grant on Account voted by the House on 28th March, 1990	Amount of Demand for Grant to be voted by the House
1	2	3
MINISTRY OF STEEL AND MINES		
68. Department of Steel	6,89,00,000	20,06,00,000
69. Department of Mines	34,44,00,000	103,31,00,000
MINISTRY OF SURFACE TRANSPORT		
70. Surface Transport	8,92,00,000	26,75,00,000
71. Roads	93,86,00,000	281,60,00,000
72. Ports, Lighthouses and Shipping	30,18,00,000	90,27,00,000
MINISTRY OF TEXTILES		
73. Ministry of Textiles	176,40,00,000	529,19,00,000
MINISTRY OF TOURISM		
74. Ministry of Tourism	15,10,00,000	45,32,00,000
		15,69,00,000

No. and Name of Demand	Amount of Demand for Grant on Account voted by the House on 28th March, 1990	Amount of Demand for Grant to be voted by the House
1	2	3
MINISTRY OF URBAN DEVELOPMENT		
75. Urban Development and Housing	71,00,00,000	104,46,00,000
76. Public Works	53,57,00,000	45,95,00,000
77. Stationery and Printing	21,58,00,000	3,08,00,000
DEPARTMENT OF ATOMIC ENERGY		
80. Atomic Energy	110,28,00,000	444,24,00,000
81. Nuclear Power Schemes	59,61,00,000	148,25,00,000
DEPARTMENT OF ELECTRONICS		
82. Department of Electronics	24,08,00,000	21,61,00,000
DEPARTMENT OF OCEAN DEVELOPMENT		
83. Department of Ocean Development	896,00,000	5,47,00,000

No. and Name of Demand	Amount of Demand for Grant on Account voted by the House on 28th March, 1990	Amount of Demand for Grant to be voted by the House
1	2	3
DEPARTMENT OF SPACE		
84. Department of Space	80,70,00,000	258,58,00,000
	23,64,00,000	71,91,00,000
PARLIAMENT, SECRETARIAT OF THE PRESIDENT AND VICE-PRESIDENT AND UNION PUBLIC SERVICE COMMISSION		
85. Lok Sabha	4,64,00,000	13,93,00,000
86. Rajya Sabha	1,86,00,000	5,59,00,000
87. Secretariat of the Vice-President	6,00,000	18,00,000

MR. DEPUTY SPEAKER: The outstanding Demands for Grants relating to the Ministries/Departments are passed.

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 APPROPRIATION (NO.-2) BILL*

18.05 hrs.

[English]

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1990-91.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1990-91."

The motion was adopted

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PROF. MADHU DANDAVATE: I introduce** the Bill.

MR. DEPUTY SPEAKER: The Minister may now move that the Bill be taken into consideration.

**

PROF. MADHU DANDAVATE: I beg to move:**

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1990-

91, be taken into consideration."

MR. DEPUTY SPEAKER: Motion moved:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1990-91, be taken into consideration."

Now, for the benefit of the Members who would like to speak on this Bill, I would like to read out the relevant portion from the Rules of Procedure.

"The debate on an Appropriation Bill shall be restricted to matters of public importance or administrative policy implied in the grants covered by the Bill which have not already been raised while the relevant demands for grants were under consideration.

The Speaker may, in order to avoid repetition of debate, required members desiring to take part in discussion on an Appropriation Bill to give advance intimation of the specific points they intend to raise, and he may withhold permission for raising such of the points as in his opinion appear to be repetitions of the matters discussed on a demand for grant or as may not be of sufficient public importance."

So, the debate on Appropriation Bill is limited and only those Members who have given the notices will be allowed to speak. As far as the debate on Finance Bill is concerned, it is quite comprehensive and the Members would be at liberty to express their views extensively and comprehensively on Finance Bill. I am bringing this point to the notice of the Members in order to avoid the demands from the Members to speak without giving notices on the Bill. I have got the names of Members who have given notices. Now, Mr. Yuvraj may speak. (*Interruptions*)

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**Introduced moved with the recommendation of the President.